

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).20633/2017

(Arising out of impugned final judgment and order dated 31-05-2017 in WA No. 55113/2015 passed by the High Court of Judicature at Allahabad)

SANJAY KUMAR SINGH

Petitioner(s)

VERSUS

DR. DHIRENDRA SINGH & ORS.

Respondent(s)

(WITH APPLN.(S) FOR EXEMPTION FROM FILING O.T. AND FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS AND FOR PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 02-07-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Sanjay Kumar Visen, AOR
Ms. Ritu Rastogi, Adv.
Mr. Suraj P. Ahlawat, Adv.

For Respondent(s) Mr. Vinay Pati Tripathi, Adv.
Ms. Preeti Shukla, adv.
Mr. Abhishek Singh, AOR

Mr. Shashank Shekhar Singh, Adv.
Mr. Andleeb Naqvi, Adv.
Mr. Ankit Pandey, Adv.

Mr. S.D. Singh, Adv.
Ms. Bharti Tyagi, AOR
Mr. Ramkripal Singh, Adv.
Mr. Jitender Singh, Adv.
Ms. Meen Singh, Adv.
Ms. Shweta Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel
for the State of U.P., list the matter after ten weeks.

(SANJAY KUMAR-I)
AR-CUM-PS

(KAILASH CHANDER)
COURT MASTER